

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

R.A. No.278/93
in
O.A. No 1844/89

Date of decision : 16-9-1993.

Shri Vijay Nath Singh Petitioner
Vs
Union of India & ors Respondents

CORAM: The Hon'ble Mr.I.K.Rasgotra, Member (A)

The Hon'ble Mr. C.J. Roy, Member (J)

For the petitioner Shri R.V. Sinha, Counsel

For the respondents

ORDER (BY CIRCULATION)

In this Review Application the petitioner is seeking review in O.A. No. 1844/89 decided on 7th July 1993. The grounds adduced for seeking the review are that the Tribunal has passed the Judgement on the erroneous assumption that the executive instructions of material fact and application of the said instructions dealing with the candidate who do not respond for the call for the training. The applicant was sick and as such could not join the training. Further the said instructions are not mandatory but only directory. The plea taken by the respondents that offer lapsed after nine months is also irrelevant in the circumstances of the case.

We have considered the matter carefully and gone through the record. The scope of the review application is extremely limited. A Judgement once rendered cannot be amended, modified or altered unless the grounds for seeking such a review fall within the ambit of the statutory exception to the normal rules. These exceptions are listed in Order 47 CPC. The grounds

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adduced by the petitioner in our opinion are not covered by the statutory exception listed in Order 47 CPC. The R.A. is accordingly rejected in circulation.

(C.J.Roy)

Member (J)

(I.K. Rasgotra)

Member (A)

Mittal